

1-340/FSSAI/Imports/2013
Food Safety and Standards Authority of India
Ministry of Health & Family Welfare, Govt. of India
FDA Bhavan, Kotla Road,
New Delhi -110002

Dated: 19th August, 2013

OFFICE ORDER

Subject: Notification of FSSAI's Authorised Officers for Cochin Sea Port and Cochin Air Port under Section 47(5) of FSS Act 2006 – Reg.


Food Safety and Standards Authority of India has been established under the provisions of Food Safety and Standards Act, 2006 as a statutory body for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption. Under the Food Safety and Standards Act, the Authority has a mandate of ensuring safety of food items imported into the country also.

The functions of the Authorized Officer will be as given under FSS Act, 2006 with respect to imported food clearance process in co-ordination with the customs department.

In pursuance of section 47(5) of FSS Act, 2006 which was enabled vide notification no.1194 dated 31.07.2009, the competent authority hereby notifies **Shri S.V. Thampy, Senior Inspecting Officer** as **Authorised Officer** for the jurisdiction of Cochin Sea Port and Cochin Air Port respectively for imported food clearance process w.e.f. 2nd September, 2013 till further orders. The address and contact details of the Authorized Officer is given below:

Shri S.V. Thampy Authorised Officer (Cochin Sea Port & Air Port)
Food Safety and Standards Authority of India, Regional Office- Southern Region Ministry of Health & Family Welfare Government of India First Floor, Marine Building, North End P.O, Willingdon Island, Cochin-682 003. Kerala Phone no.: 09496440787 Email: Svtannan74@yahoo.com

For any matter related to imported food clearance process, the above mentioned officer may be contacted in place of the Port Health Officer.


(D.K.Samantaray)
Chief Executive Officer,
FSSAI